

**29.05.2020:**

Case is taken up for hearing today in virtual court through special cause list by using JITSY software.

Accused persons are absent without steps. Perused the case record and considered. Perusal of the case record reveals that the case was fixed for arguments on 23.03.2020. But, due to the ongoing nation-wide lockdown owing to the outbreak of pandemic COVID-19, arguments could not be heard on 23.03.2020.

Considering the extra ordinary situation and to minimize human footfalls in the courts, no adverse order is passed against the accused.

B/A shall inform Ld. Counsel for the accused as well as Ld. Addl. PP.

Fixing 17.06.2020 for further arguments.